



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, ऑगस्ट १०, २००७/श्रावण १९, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Pension (Amendment) Act, 2007 (Mah. Act No. XXVI of 2007), is hereby published under the authority of the Governor:

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVI OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 10th August 2007).

An Act further to amend the Maharashtra Legislature Members' Pension Act, 1976.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Pension Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Legislature Short title. Members' Pension (Amendment) Act, 2007.

(४२२)

Amendment of section 3 of Mah. I of 1977. 2. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter referred to as "the principal Act"), in sub-section (1), for the words "six thousand rupees" the words "eight thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from the 1st April 2007. Mah. I of 1977.

Amendment of section 4A of Mah. I of 1977. 3. In section 4A of the principal Act,—

(a) in sub-section (2),—

(i) for the figures, letters and words "1st day of January 2006" the figures, letters and words "1st day of April 2007" shall be substituted;

(ii) for the words "rupees three thousand" the words "rupees four thousand" shall be substituted;

(b) in sub-section (2A),—

(i) for the figures, letters and words "1st day of January 2006" the figures, letters and words "1st day of April 2007" shall be substituted;

(ii) for the words "rupees three thousand" the words "rupees four thousand" shall be substituted;

(c) in sub-section (2B), for the portion beginning with the words, figures and letters "from the 1st September 2000" and ending with the words "rupees three thousand per month" the following shall be substituted, namely:—

"with effect from the 1st April 2007 at the rate of rupees four thousand per month".